

ITEM NO.55

COURT NO.4

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 13301/2015

SUBRATA BHATTACHARYA

Appellant(s)

VERSUS

SECURITIES AND EXCHANGE BOARD OF INDIA

Respondent(s)

(IA No.20912/2018-impleading party and IA No.20915/2018-APPROPRIATE ORDERS/DIRECTIONS FOR ON IA 4/2016 FOR ON IA 6/2016 FOR ON IA 7/2016 FOR ON IA 9/2016 FOR ON IA 10/2016 FOR INTERVENTION APPLICATION ON IA 12/2016 FOR ON IA 14/2016 FOR INTERVENTION APPLICATION ON IA 19/2016 FOR ON IA 20/2016 FOR ON IA 21/2016 FOR INTERVENTION APPLICATION ON IA 22/2017 FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 64555/2017 FOR MODIFICATION OF COURT ORDER ON IA 75361/2017 FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS ON IA 101649/2017 FOR CLARIFICATION/DIRECTION ON IA 117057/2017 FOR INTERVENTION APPLICATION ON IA 132717/2017 FOR CLARIFICATION/DIRECTION ON IA 132726/2017 FOR INTERVENTION/IMPLEADMENT ON IA 134999/2017 FOR PERMISSION TO FILE APPLICATION FOR DIRECTION ON IA 135012/2017 FOR INTERVENTION/IMPLEADMENT ON IA 136075/2017 FOR CLARIFICATION/DIRECTION ON IA 136095/2017 FOR INTERVENTION/IMPLEADMENT ON IA 138753/2017 FOR CLARIFICATION/DIRECTION ON IA 138756/2017 FOR INTERVENTION/IMPLEADMENT ON IA 15872/2018 FOR CLARIFICATION/DIRECTION ON IA 15874/2018 and IA No.26147/2018-APPROPRIATE ORDERS/DIRECTIONS)

WITH

W.P. (C) No. 640/2016 (X)

(and

FOR CLARIFICATION/DIRECTION ON IA 102672/2017

FOR PERMISSION TO FILE APPLICATION FOR DIRECTION ON IA 107462/2017)

W.P. (C) No. 613/2016 (X)

T.C. (C) No. 31/2016 (XVI-A)

T.C. (Cr1.) No. 1/2016 (XVI-A)

T.C. (Cr1.) No. 2/2016 (XVI-A)

T.C. (Cr1.) No. 3/2016 (XVI-A)

T.C. (C) No. 30/2016 (XVI-A)

W.P. (C) No. 500/2015 (X)

(FOR ON IA 1/2015)

C.A. No. 13319/2015 (XVII)

C.A. No. 13394/2015 (XVII)

(FOR INTERVENTION APPLICATION ON IA 5/2016)

FOR INTERVENTION/IMPLEADMENT ON IA 13587/2018
 FOR CLARIFICATION/DIRECTION ON IA 13593/2018 and IA
 No.24482/2018-INTERVENTION APPLICATION and IA
 No.24485/2018-APPROPRIATE ORDERS/DIRECTIONS and IA
 No.24487/2018-STAY APPLICATION)
 C.A. No. 13410/2015 (XVII)
 (FOR CLARIFICATION/DIRECTION ON IA 131617/2017)

T.C. (C) No. 134/2015 (XVI-A)

Date : 23-02-2018 These matters were called on for hearing today.

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 HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

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UPON hearing the counsel the Court made the following
O R D E R

The sale of the property can be conducted in terms of the report of Justice Lodha Committee and under the supervision of the said Committee.

All the required procedures for the transparent sale will be assured by the Committee.

In case of any clarification, it will be open to Justice Lodha Committee to seek the same from this Court.

Issue notice on the fresh applications for clarification/directions/impleadment/intervention.

Reply to the applications, if any, be filed within four weeks.

Justice Lodha Committee may submit the comments on the applications within four weeks.

Post after six weeks.

(JAYANT KUMAR ARORA)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR